



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

RA No. 12 of 2017
OA No. 350/01796/2016
Disposed of on 07.03.2017

Date of order:05.06.2017

Coram:

THE HON'BLE M.R.A.K.PATNAIK, JUDICAL MEMBER

Union of India & Others
V/S
Pran Krishna Biswas

ORDER

The Union of India & Others (herein after called

as Applicants) have filed this RA seeking to review the order dated 07.03.2017 in OA No.350/1796/2016.

2. This RA has been placed, as per Rules, under circulation, for consideration as to whether this is a fit case to be placed before the Bench for considering on the question of admission. The relief sought by the applicants in this RA is as under:

“.....to pass order afresh on amending the paragraphs No.2 & 6 of the order dated 7.3.2017 passed by the Hon’ble Tribunal in OA No. 350/01796 of 2016...”

3. I have gone through the records of the OA vis-à-vis the grounds taken in the RA.

4. The applicants in this RA seek to amend the paragraphs 2 and 6 of the order for the reasons stated in paragraph 3 of the RA. But I find no justifiable reason to

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accede to the relief sought in this RA because in paragraph 2 of the order dated 07.03.2017 this Tribunal recorded the grievance of the applicant in the OA. Similarly, in paragraph 6 based on the grievance of the applicant in the OA directed for consideration of the representation of the applicant and it is for the Applicants in this RA to consider the representation and pass a reasoned order.

5. Under Order 47 Rule 1 CPC a judgment may be open to review *inter alia* if there is a mistake or an error apparent on the face of the record. It is well settled law that an error which is not self-evident and has to be detected by a process of reasoning, can hardly be said to be an error apparent on the face of the record justifying the court to exercise its power of review under Order 47 Rule 1 CPC. No such case has been made out by the Applicants in this RA so as to review the order dated 7.3.2017.

6. Thus, I find no ground to entertain this RA. This RA is accordingly dismissed.

7. Inform the parties accordingly.

(A.K.Patnaik)
Judicial Member